

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 108

C.P.(IB) No. 316/Chd/Chd/2019

IN THE MATTER OF:

**The Champdany Jute Company
Limited Superannuation Fund &
Others**

...Petitioner-Financial Creditor

Versus

**Punjab State Industrial Development
Corporation Limited**

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 22.04.2024

CORAM:

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Gurmandeep Singh Sullar, Advocate.

For the Respondent : None.

ORDER

Since the Hon'ble Member (Technical) is not present in the Court and also refused to conduct the Court's matter, the matter is now posted to 15.05.2024.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)